

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16.

CP/1764(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.07.2024** s

NAME OF THE PARTIES:

Mr Haresh Mataliya

Vs.

Girnar Overseas Limited

SECTION: 241(1) OF THE COMPANIES ACT, 2013.

ORDER

1. Adv. Jovita A. Percira, Ld. Counsel for the Applicant present. Ms. Ashwini Chindarkar i/b Adv. Amit Tungare, Ld. Counsel for the Respondent Nos.1 and 2 presents. None present for the Respondent Nos.3 to 8.
2. Registry is directed to issue Court Notice to the Respondent Nos.3 to 8 clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Applicant is also permitted to issue personal notice to the Respondent Nos.3 to 8 and file proof of service before the next date of hearing.
3. List this matter for further consideration on **19.09.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)